

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2390
TO BE ANSWERED ON 16.03.2017**

CHALLENGES FACING ENERGY SECTOR

2390. SHRI J.J.T. NATTERJEE:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the micro level policies governing the fuel cost pass-through, mega power policy and competitive bidding guidelines are not in consonance with the macro framework is a key challenge facing the Energy Sector;**
- (b) if so, the details thereof;**
- (c) whether the Electricity Act 2003 and the National Electricity Policy are not in consonance with the macro framework; and**
- (d) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (d) : The Electricity Act, 2003 provides a legal framework for the electricity sector in the country. In compliance with Section 3 of the Electricity Act, 2003, the Central Government has issued the National Electricity Policy and the Tariff Policy. The Electricity Act, 2003 together with these policies provide a macro framework for the electricity sector.

Further, the Tariff Policy provides for fuel cost pass through as well as procurement of power through competitive bidding routes with certain exemptions. The Mega Power policy issued by Ministry of Power also facilitated the setting up of Mega Power Projects.

Thus, the Electricity Act, 2003 and the policies framed thereunder, including National Electricity Policy are in consonance with the macro framework for the electricity sector.
